

ITEM NO.10 (MM)

COURT NO.2

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) Nos. 7413-7414/2022

(Arising out of impugned final judgment and order dated 03-08-2022 in CRMA No. 14435/2022 30-07-2022 in CRMA No. 4617/2022 passed by the)

TEESTA ATUL SETALVAD

Petitioner(s)

VERSUS

THE STATE OF GUJARAT

Respondent(s)

(FOR ADMISSION and I.R.)

(IA No.113811/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.113812/2022 - EXEMPTION FROM FILING O.T., IA No.116719/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 120197/2022 - EXEMPTION FROM FILING O.T., IA No. 120194/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 25-08-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Mihir Desai, Sr. Adv.
Ms. Aparna Bhat, AOR
Ms. Karishma Maria, Adv.
Mr. Nizam Pasha, Adv.
Mr. Adit Subramaniam Pujari, Adv.
Ms. Aparajita Jamwal, Adv.
Mr. Mihir Joshi, Adv.

For Respondent(s) Mr. Tushar Mehta, SG (Mentioned by)
Mr. Kanu Agrawal, Adv.
Mr. Rajat Nair, Adv.
Ms. Swati Ghildiyal, Adv.
Mr. Madhav Sinhal, Adv.
Ms. Deepanwita Priyanka, AOR

UPON hearing the counsel the Court made the following
O R D E R

This matter has been mentioned by Mr. Tushar Mehta, learned Solicitor General who appears on behalf of the State of Gujarat.

Mr. Mehta submits that the response to the petition is ready but needs further corrections. He assures the Court that the response shall be filed on or before 27th August, 2022.

The rejoinder affidavit, if any, be filed by 29th August, 2022.

List these matters on 30th August, 2022 as first item on Board before the same combination.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
COURT MASTER